

ITEM NO.34

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).26258/2019

(Arising out of impugned final judgment and order dated 05-08-2019
in WP(C) No. 4320/2017 passed by the High Court Of Delhi At New
Delhi)

RAVINDER YADAV

Petitioner(s)

VERSUS

COMMISSIONER DELHI POLICE & ANR.
(Permission to appear and argue in person)

Respondent(s)

Date : 31-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for permission to appear and argue
in person is allowed.

The grievance of the Petitioner before the High
Court of Delhi was that overloaded trucks, tractors,
trolleys and dumpers without registration numbers
were being permitted to enter into Najafgarh. The
further grievance of the Petitioner was regarding the
illegal parking of vehicles. After hearing the
Respondents, the High Court disposed of the Writ

Petition by holding that nothing remains to be adjudicated as the Respondents submitted that no overloaded trucks, tractors, trolleys and dumpers without registration numbers were being permitted entry, challans were being issued for overloading as and when found and that vehicles which were being parked illegally were being removed from the area in question.

If the Petitioner has any further grievance, he may approach the Commissioner of Police to make a representation which shall be disposed of in accordance to law.

The Special Leave Petition stands disposed of accordingly. Pending applications, if any, stand disposed of.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master